

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 1/82-ALC4/2010 MEETING DATE : 06.04.2010

The Meeting No.1/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 06.04.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy. Drugs Controller (I), DCGI
5. Shri Rajinder Pal Singh, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 52/82 dated 23.03.2010 were ratified by the Committee.

Case No. B-1	M/s Cipla Ltd.
Norms Committee Meeting No. 1/11	F.No.01/82/50/00406/AM08/DES-III F.No.01/82/50/00408/AM08/DES-III F.No.01/82/50/00110/AM09/DES-III
Meeting Date 06.04.2010	RAF No.03/94/040/00250/AM08 RAF No.03/94/040/00383/AM08 RAF No.03/94/040/01099/AM08
Adv. Lic. No. 0310432136 dated 08.06.2007 Adv. Lic. No. 0310436156 dated 13.07.2008 Adv. Lic. No. 0310459961 dated 04.02.2008	
Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that they have furnished the written comments for the import item 2,2'-anhydro,3'-O-mesyl.5'-O-benzoyl,5-methyl uridine and the description ISV-02 is the trade name of the import item. After detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/223/2009—PI(Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, Committee decided to amend the description of import item to read as 2',3'-Didehydro,5'-O-benzoyl, 5-Methyl Uridine ((ISV-02) without any other change in the earlier decision taken in 18/82 meeting held on 29.07.2008 and 19/82 meeting held on 05.08.2008.	

Case No. B-2	M/s Cipla Ltd.
Norms Committee Meeting No.1/11	F.No.01/82/50/00446/AM08/DES-III
Meeting Date 06.04.2010	RAF No.03/94/040/00857/AM08
Adv. Lic. No. 0310450548 dated 16.11.2007	
Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.	

Case No. B-3	M/s Cipla Ltd.
Norms Committee Meeting No.1/11	F.No.01/82/50/00447/AM08/DES-III
Meeting Date 06.04.2010	RAF No.03/94/040/00860/AM08
Adv. Lic. No. 0310450692 dated 19.11.2007	
Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.	

Case No. B-4	M/s Gulbrandsen Chemicals Pvt. Ltd.													
Norms Committee Meeting No.1/11	F.No.01/82/50/01600/AM09/DES-III													
Meeting Date 06.04.2010	RAF No.34/24/040/00197/AM09													
Adv. Lic. No. 3410023334 dated 29.01.2009														
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2008/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Triethyl Aluminium (99% minium)</td><td rowspan="2">1 kg</td><td>1.</td><td>Aluminium Grit/Granules</td><td>0.270 kg</td></tr><tr><td>2.</td><td>Ethylene</td><td>0.930 kg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Triethyl Aluminium (99% minium)	1 kg	1.	Aluminium Grit/Granules	0.270 kg	2.	Ethylene	0.930 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Triethyl Aluminium (99% minium)	1 kg	1.	Aluminium Grit/Granules	0.270 kg										
		2.	Ethylene	0.930 kg										
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 52/82 meeting held on 17.03.2009 may be treated as withdrawn.														

Case No. B-5	M/s Kores (India) Ltd.					
Norms Committee Meeting No.1/11	F.No.01/82/50/00115/AM09/DES-III					
Meeting Date 06.04.2010	RAF No.03/94/040/01072/AM08					
Adv. Lic. No. 0310460250 dated 06.02.2008						
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:						
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed		

2(7 Theophylline Methyl) 1,3 Dioxolane	1 kg	1.	Bromomethyldeoxolane	1.02 kg
		2.	Anhydrous Theophylline	1.10 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-6	M/s Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.1/11	F.No.01/82/050/01721/AM09/DES-III
Meeting Date 06.04.2010	RAF No.34/24/040/00225/AM09
Adv. Lic. No. 3410023689 dated 13.03.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to reject the case as there is no justification for enhancement in the quantity of inputs.	

Case No. B-7	M/s Aroma Aromatics & Flavours
Norms Committee Meeting No.1/11	F.No.01/83/050/01312/AM09/DES-III
Meeting Date 06.04.2010	RAF No.05/24/040/00524/AM09
Adv. Lic. No. 0510198077 dated 18.01.2007 Adv. Lic. No. 0510231355 dated 24.11.2008 Adv. Lic. No. 0510208035 dated 23.08.2007 Adv. Lic. No. 0510214392 dated 03.01.2008 Adv. Lic. No. 0510220530 dated 14.05.2008	
Committee considered the case as per agenda and heard Shri H.N. Gogia, Director and Shri B.D. Sharma, Chemist of the firm who appeared for personal hearing. Shri Sharma explained that they are importing Clove Leaf Oil of 82% purity and the export product is Crystalline of 100% purity and the same is obtained after treating and washing the crude produced and in the process 35 to 40% of export product is wasted/lost in crystallization/washing is drained. In addition 5% (approx.) of Clove Leaf Oil is wasted in handling from storage to processing stage and thus there is a total wastage of 65.29% taking into account other manufacturing activities as per manufacturing process flow chart. They also informed that as per production/consumption data certified by Central Excise Division, Shimla, total quantity of 165 kgs. Of Clove Leaf Oil is consumed for manufacture of 63 kgs. of "Propenyl Guaethol (above 99% purity)". He further informed that as per data sheet of import/export regarding refund of brand equity rate in their export consignment 2.7 Mts. To 2.75 Mts. of Clove Leaf Oil has been consumed against export of 1 MT of Propenyl Guaethol. Committee deliberated the matter in detail and in consultation with the representatives of technical authorities present in the meeting and based on the production/consumption data certified by Excise authority decided to enhance the quantity of Clove Leaf Oil to 2.62 kgs/kg of export product against all the five advance licences mentioned above for regularization purpose and no repeat licence to be issued in future based on the above decision. RA concerned may take further necessary action as per above decision of NC	

Case No. B-8	M/s Benzo Chem Industries P. Ltd.
Norms Committee Meeting No.1/11	F.No.01/82/050/00449/AM10/DES-III
Meeting Date 06.04.2010	RAF No.03/95/040/00166/AM10
Adv. Lic. No. 0310533439 dated 12.08.2009	
Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.	

Case No. B-9	M/s Uma Organics Pvt. Ltd.																
Norms Committee Meeting No.1/11	F.No.01/83/050/01094/AM08/DES-III																
Meeting Date 06.04.2010	RAF No.09/24/040/00206/AM08																
Adv. Lic. No. 0910031379 dated 03.09.2007																	
Committee considered case as per agenda and in light of combined written comments of Department of Pharmaceuticals and C&PC and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Ethyxy Nonenone</td><td rowspan="3">1 kg</td><td>1.</td><td>Ethyl Vinyl Ether</td><td>1.409 kg</td></tr><tr><td>2.</td><td>Cyclohexane Carbonyl Chloride</td><td>1.627 kg</td></tr><tr><td>3.</td><td>Sodium Metal</td><td>1.00 kg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ethyxy Nonenone	1 kg	1.	Ethyl Vinyl Ether	1.409 kg	2.	Cyclohexane Carbonyl Chloride	1.627 kg	3.	Sodium Metal	1.00 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Ethyxy Nonenone	1 kg	1.	Ethyl Vinyl Ether	1.409 kg													
		2.	Cyclohexane Carbonyl Chloride	1.627 kg													
		3.	Sodium Metal	1.00 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No. B-10	M/s Jubilant Organosys Ltd.
Norms Committee Meeting No.1/11	F.No.01/82/50/00843/AM07/DES-III
Meeting Date 06.04.2010	RAF No.05/24/040/00455/AM07
Adv. Lic. No0510189933 dated 31.08.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call for the following information/document from firm.	
1. Details of manufacturing process with chemical equations and yield obtained. 2. Production and Consumption data certified by Central Excise Authority. 3. Copy of Drug Manufacturing Licence.	
Accordingly, case was deferred for 18.05.2010.	

Case No. B-11	M/s Aico Laboratories India Ltd.

Norms Committee Meeting No.1/11	F.No.01/82/050/01579/AM09 F.No.01/82/050/00774/AM09 F.No.01/82/050/01030/AM09 F.No.01/82/050/01151/AM09													
Meeting Date 06.04.2010	RAF No.08/24/040/00207/AM09 RAF No.08/24/040/00066/AM09 RAF No.08/24/040/00150/AM09 RAF No.08/24/040/00136/AM09													
Adv. Lic. No.0810077615 dated 27.01.2009 Adv. Lic. No.0810073464 dated 22.07.2008 Adv. Lic. No.0810074855 dated 22.09.2008 Adv. Lic. No.0810075355 dated 13.10.2008														
Committee considered case as per agenda and observed that the firm has furnished Production and Consumption data certified by Central Excise Authority in which Central Excise Authority has certified that the firm has consumed 1.099 kg of AAA-97TE and 0.073 kg of Methanol for manufacturing of 1 kg Glycine USP 27. It was also observed that earlier NC had fixed the norms in 12/82 meeting held on 17.06.2008 in which Amino Acetic Acid was allowed 1.05 kg/kg of export product and Methanol was allowed 0.20 kg/kg of export product and the firm has not made any representation against the decision of NC. After detailed deliberations and in light of earlier decision taken in 12/2 meeting held on 17.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table><tr><th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="2">Glycine USP</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)</td><td>1.05 kg/kg</td></tr><tr><td>2.</td><td>Methanol</td><td>0.20 kg/kg</td></tr></table> Before communicating decision to RA & firm, case will be examined on file w.r.t. decision in NC meeting No.12/82 dt. 17.06.08.		Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg	2.	Methanol	0.20 kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg										
		2.	Methanol	0.20 kg/kg										

Case No. B-12	M/s SPC Life Sciences Pvt. Ltd.			
Norms Committee Meeting No. 1/11	File No. 01/83/050/00091/AM07			
Meeting Date 03.11.2009	RAF No. 34/24/040/00020/AM07			
Adv. Lic. No. 3410015935 dated 25.04.2006				
Committee considered case as per agenda and in light of combined written comments of Department of Pharmaceuticals and C&PC and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

2-N-Butyl Benzofuran	1 kg	1.	Methyl-2-Bromo Hexanoate	2.316 kg
		2.	Salisal Dehyde	1.35 kg
		3.	Potassium Carbonate	1.0 kg
		4.	Di Methyl Formamide	1.00 kg
		5.	Toluene	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-1	M/s Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No.1/11	F.No.01/82/050/00243/AM08/DES-III
Meeting Date 06.04.2010	RAF No.34/24/040/00166/AM07
Adv. Lic. No. 3410018711 dated 03.05.2007	
Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.	

Case No. A-2	M/s Intas Pharma Ltd.
Norms Committee Meeting No.1/11	F.No.01/82/162/00205/AM10/DES-III
Meeting Date 06.04.2010	RAF No.08/24/040/00007/AM10
Adv. Lic. No. 0810079232 dated 09.04.2009	
Committee decided to defer case for 04.05.2010 for reply from firm.	

Case No. C-1	M/s Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No.1/11	F.No.01/82/162/00210/AM09/DES-III
Meeting Date 06.04.2010	

Committee considered case as per agenda and observed that Chemexcil has certified that the export products Tetrabutyl Tin, Monobutyl Tin Trichloride and Di-n-Butyl Tin Oxide are manufactured by M/S Gulbrandsen Chemical Industries only in India. It was, therefore, in light of written comments forwarded by Department of C&PC and in consultation with technical authority present in meeting decided to fix new SION as per details below;

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetrabutyl Tin	1 kg	1.	Tin Ingots	0.364 kg
		2.	Aluminium Grits/Granules	0.119 kg
		3.	Dibutyl Ether	0.023 kg
		4.	Butane-1	0.860 kg
Monobutyl Tin Trichloride	1 kg	1.	Tin Ingots	0.497 kg
		2.	Aluminium Grits/Granules	0.062kg
		3.	Dibutyl Ether	0.012kg
		4.	Butane-1	0.450 kg
Di-n-Butyl Tin Oxide	1 kg	1.	Tin Ingots	0.564 kg

		2.	Aluminium Grits/Granules	0.096 kg
		3.	Dibutyl Ether	0.026 kg
		4.	Butane-1	0.730 kg
Necessary Public Notice may be issued with the approval of DG.				

Case No. C-2	M/s. ENCEE Aromatics Pvt. Ltd.
Norms Committee Meeting No. 1/11	File No. 01/82/0162/00020/AM10/DES-III
Meeting Date 06.04.2010	
Fixation of SION for Enamber / Kephalis / Tetrambrone.	
Committee considered case as per agenda and decided to call form firm the Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.05.2010.	

1	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date:27.04.2010
	Decision :Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

2	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

3	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:04.05.2010
	Decision :Committee considered case as per agenda and observed that the reply received from the firm has been sent to Department of C&PC for their comments. Accordingly, case was deferred for 04.05.2010.			

4	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:1/82-ALC4/2010	Status:Case
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			06.04.2010	Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:27.04.2010
Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.				

5	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:04.05.2010
	Decision :Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

6	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

7	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

8	Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

9	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

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10	Case No.:12/31/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/01169/AM09/	RLA File :09/24/040/00235/AM09/	Lic.No/Date:0910035680 17.10.2008	
	Decision : Withdrawn as case has already been approved by NC in 32/82 meeting held on 03.11.2009.			

11	Case No.:4/31/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/01161/AM09/	RLA File :03/94/040/00851/AM08/	Lic.No/Date:0310490762 17.10.2008	
	Decision :Withdrawn as the case has already been approved by NC in 51/82 meeting held on 16.03.2010.			

12	Case No.:6/32/82-ALC4/2008	Party Name:KRISHNA CHEMICAL INDUSTRIES	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/01181/AM09/	RLA File :34/24/040/00136/AM09/	Lic.No/Date:3410022579 21.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

13	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

14	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of DC(MSME).			

15	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

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Case No.:4/38/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/01353/AM09/	RLA File :09/24/040/00337/AM09/	Lic.No/Date:0910036194 04.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/107/2008/Ch.II dated 01.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Allantoin (Powder) (C ₄ H ₆ N ₄ O ₃)	1 Kg.	1.	Glyoxylic Acid 50% (Liquid)	1.28 kg
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:17/39/82-ALC4/2008	Party Name:CHEMOLUTIONS CHEMICALS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Rejected
	HQ File :01/82/050/01387/AM09/	RLA File :03/94/040/00844/AM09/	Lic.No/Date:0310497153 10.12.2008	
	Decision : Withdrawn as the case has already been rejected by NC in 32/82 meeting held on 03.11.2010.			

18	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:18.05.2010
	Decision :Committee considered case as per agenda and decided to call for the status of import and export made from the firm. Accordingly, case was deferred for 18.05.2010.			

19	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for reply from firm.			

20	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562	Defer Date:04.05.2010

		17.12.2008	
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

21	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

22	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

23	Case No.:29/42/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/01507/AM09/	RLA File :03/94/040/00316/AM09/	Lic.No/Date:0310501151 05.01.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 44/82 meeting held on 27.01.2010.			

24	Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723 07.01.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

25	Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

26	Case No.:15/46/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred

HQ File :01/82/050/01597/AM09/	RLA File :03/94/040/00985/AM09/	Lic.No/Date:0310504540 29.01.2009	Defer Date:27.04.2010
Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

27	Case No.:19/46/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01601/AM09/	RLA File :03/94/040/00986/AM09/	Lic.No/Date:0310504570 30.01.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

28	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

29

Case No.:3/49/82-ALC4/2008	Party Name:MEGA FINE PHARMA PVT.LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/01645/AM09/	RLA File :03/95/040/00929/AM09/	Lic.No/Date:0310506992 12.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/211/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Thiophene-2-Aldehyde (Liquid)	1 Kg.	1.	3-Methyl Thiophene (Liquide)	0.917 kg
		2.	Dimethyl formamide (Liquiid)	0.67 kg
		3.	Toluene (Liquid)	0.18 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:7/49/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01649/AM09/	RLA File :09/24/040/00412/AM09/	Lic.No/Date:0910037066 13.02.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

31	Case No.:7/50/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01674/AM09/	RLA File :09/24/040/00404/AM09/	Lic.No/Date:0910037127 19.02.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

32	Case No.:17/1/83-ALC1/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/83/050/01355/AM09/	RLA File :03/95/040/00906/AM09/	Lic.No/Date:0310510030 03.03.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

33	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

34	Case No.:13/1/82-ALC4/2009	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01733/AM09/	RLA File :34/24/040/00232/AM09/	Lic.No/Date:3410023787 20.03.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

35	Case No.:42/1/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/01762/AM09/	RLA File :03/94/040/01026/AM09/	Lic.No/Date:0310512522 20.03.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

36	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

37	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

38	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

39	Case No.:2/4/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00023/AM10/	RLA File :52/24/040/00032/AM09/	Lic.No/Date:5210026130 15.04.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

40	Case No.:8/4/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00029/AM10/	RLA File :03/95/040/01007/AM09/	Lic.No/Date:0310516119 17.04.2009	
	Decision :Committee decided to close the case as the firm has surrendered the Advance Authorisation.			

41	Case No.:33/14/82-ALC4/2009	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00203/AM10/	RLA File :07/24/040/00003/AM10/	Lic.No/Date:0710064266 20.04.2009	
	Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

42	Case No.:1/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00034/AM10/	RLA File :09/24/040/00005/AM10/	Lic.No/Date:0910037716 22.04.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

43	Case No.:5/5/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00038/AM10/	RLA File :34/24/040/00009/AM10/	Lic.No/Date:3410024019 22.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

44	Case No.:7/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00040/AM10/	RLA File :09/24/040/00474/AM09/	Lic.No/Date:0910037731 23.04.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

45	Case No.:14/5/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00047/AM10/	RLA File :04/24/040/00002/AM10/	Lic.No/Date:0410104217 24.04.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:18/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00051/AM10/	RLA File :05/24/040/00019/AM10/	Lic.No/Date:0510240287 24.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

47	Case No.:20/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
	HQ File :01/82/050/00053/AM10/	RLA File :05/24/040/00014/AM10/	Lic.No/Date:0510240296 24.04.2009		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI (Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate 250 mg & Clavulanate Potassium 125 mg + Microcrystalline		1No..	1.	Amoxycillin Trihydrate (OR)	255 mg/tablet

Cellulose (1:1) (250 + 125 mg Tablet			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
Amoxycillin Trihydrate 500 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	510 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
Amoxycillin Trihydrate 750 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	765 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

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Case No.:7/7/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00078/AM10/	RLA File :05/24/040/00064/AM10/	Lic.No/Date:0510240911 06.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Glycol Mono Butyl Ether	1 Kg.	1.	Denatured Ethy Alcohol	0.546 kg
		2.	Silver Catalyst	0.000293 kg
		3.	Alumina Catalyst	0.000265 kg
		4.	N-Butanol	0.656 kg
		5.	Triethyl Amine	0.0048 kg
		6.	C.R. Coils	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
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	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

50	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

51	Case No.:12/8/82-ALC4/2009	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00107/AM10/	RLA File :03/94/040/00078/AM10/	Lic.No/Date:0310520090 15.05.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

52	Case No.:16/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00290/AM10/	RLA File :03/94/040/00104/AM10/	Lic.No/Date:0310520417 19.05.2009	Defer Date:27.04.2010
	Decision :Committee decided to call for the firm for personal hearing on 27.04.2010. Accordingly, case was deferred for 27.04.2010.			

53	Case No.:23/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00480/AM10/	RLA File :09/24/040/00058/AM10/	Lic.No/Date:0910037940 19.05.2009	Defer Date:04.05.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

54	Case No.:3/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00173/AM10/	RLA File :09/24/040/00052/AM10/	Lic.No/Date:0910037939 19.05.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:13/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case
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	HQ File :01/82/050/00470/AM10/	RLA File :03/94/040/00106/AM10/	Lic.No/Date:0310520654 21.05.2009	Approved
	Decision :Withdrawn as the case has already been approved in 53/82 meeting held on 30.03.2010.			

56	Case No.:35/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00309/AM10/	RLA File :03/94/040/00115/AM10/	Lic.No/Date:0310520711 21.05.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

57	Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983 21.05.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

58	Case No.:8/9/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00121/AM10/	RLA File :03/94/040/00116/AM10/	Lic.No/Date:0310520649 21.05.2009	Defer Date:27.04.2010
	Decision :Committee decided to call for the firm for personal hearing on 27.04.2010. Accordingly, case was deferred for 27.04.2010.			

59	Case No.:9/9/82-ALC4/2009	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00122/AM10/	RLA File :03/95/040/00057/AM10/	Lic.No/Date:0310520741 21.05.2009	
	Decision : Withdrawn as the case has already been approved in 45/82 meeting held on 02.02.2010.			

60	Case No.:31/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00488/AM10/	RLA File :03/94/040/00064/AM10/	Lic.No/Date:0310520973 22.05.2009	
	Decision : Withdrawn as the case has already been approved in 53/82 meeting held on 30.03.2010.			

61	Case No.:39/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010	Status:Case
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			06.04.2010	Approved
	HQ File :01/82/050/00313/AM10/	RLA File :03/94/040/00076/AM10/	Lic.No/Date:0310520964 22.05.2009	
	Decision : Withdrawn as the case has already been approved in 53/82 meeting held on 30.03.2010.			

62	Case No.:40/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00314/AM10/	RLA File :03/94/040/00068/AM10/	Lic.No/Date:0310520972 22.05.2009	
	Decision : Withdrawn as the case has already been approved in 53/82 meeting held on 30.03.2010.			

63	Case No.:41/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00315/AM10/	RLA File :03/94/040/00073/AM10/	Lic.No/Date:0310520968 22.05.2009	
	Decision : Withdrawn as the case has already been approved in 53/82 meeting held on 30.03.2010.			

64	Case No.:10/10/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00134/AM10/	RLA File :09/24/040/00060/AM10/	Lic.No/Date:0910038017 26.05.2009	
	Decision : Withdrawn as the case has already been approved in 45/82 meeting held on 02.02.2010.			

65	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

66	Case No.:7/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00131/AM10/	RLA File :03/94/040/00136/AM10/	Lic.No/Date:0310521306 26.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Unicare Moisturizing Lotion (Product Code No.445000 and 445400)	1 Kg.	1.	Aloe Barnadensis (Aloe Powder TD13 Spray Dried)	0.00051 kg
		2.	Allantoin	0.0051 kg
		3.	Stearic Acid (Emersol 132)	0.0255 kg
		4.	Stearyl Alcohol (Lanette 18)	0.0061 kg
		5.	Lecithin (Yelkin DS)	0.00255 kg
		6.	Fragrance M744	0.00102 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:8/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00132/AM10/	RLA File :03/94/040/00137/AM10/	Lic.No/Date:0310521317 26.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Uni Derm Moisturizing Cream (Product Code No.43500 and 443579)	1 Kg.	1.	White Mineral Oil Kyadol	0.0204 kg
		2.	Lanolin Pharmalan	0.0714 kg
		3.	Petrolatum Jelly (Super White protopet Petrolatum)	0.0714 kg
		4.	Sorbitan Sesquioleate (Crill 43)	0.0306 kg
		5.	Benzethonium Chloride (Lonza Guard)	0.00153 kg
		6.	Corn Oil with Vitamin A&D3 (Vitamin A & D3 in Corn Oil)	0.000102 kg
		7.	Fragrance M744	0.00051 kg
RA concerned may take further necessary action as per above decision of NC.				

68	Case No.:9/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00133/AM10/	RLA File :03/94/040/00059/AM10/	Lic.No/Date:0310521318 26.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Protective Cream (Product Code No.59431100, 59431200, 59431279, 59431379) and Triple Care Cream(Product Code No.59447525)	1 Kg.	1.	Super White Protopet Petrolatum	0.1530 kg
		2.	Lanette O	0.0408 kg
		3.	Emulgade F	0.0714 kg
		4.	Wickenol 183	0.0204 kg
		5.	Aloe Powder TD 13 Spray Dried	0.00383 kg
		6.	Clove Bud Oil	0.00204 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

70	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

71	Case No.:14/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00138/AM10/	RLA File :09/24/040/00036/AM10/	Lic.No/Date:0910038023 28.05.2009	
	Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

72	Case No.:15/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved									
	HQ File :01/82/050/00139/AM10/	RLA File :09/24/040/00041/AM10/	Lic.No/Date:0910038025 28.05.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/255/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									

	Fluvoxamine Maleate	1 Kg.	1.	5-Methoxy-1-(4-Trifluoromethyl Phenyl Pentanone	0.99 kg
			2.	Dichloro Methane	0.512 kg
			3.	Methanol	0.512 kg
			4.	PEG	0.206 kg
			5.	Toluene	0.618 kg
			6.	Acetonitrile	0.136 kg
			RA concerned may take further necessary action as per above decision of NC.		

73	Case No.:17/18/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00291/AM10/	RLA File :03/95/040/00124/AM10/	Lic.No/Date:0310522329 02.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

74	Case No.:37/18/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00311/AM10/	RLA File :09/24/040/00053/AM10/	Lic.No/Date:0910038076 02.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

75	Case No.:6/30/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00607/AM10/	RLA File :03/94/040/00143/AM10/	Lic.No/Date:0310522289 02.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

76	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:04.05.2010
	Decision :Committee decided to defer case for 04.05.2010 for comments of DC(MSME).			

77	Case No.:14/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved

	HQ File :01/82/050/00471/AM10/	RLA File :03/94/040/00181/AM10/	Lic.No/Date:0310522633 04.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

78	Case No.:7/21/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00434/AM10/	RLA File :09/24/040/00078/AM10/	Lic.No/Date:0910038159 05.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

79	Case No.:18/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00158/AM10/	RLA File :05/24/040/00132/AM10/	Lic.No/Date:0510243226 08.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

80	Case No.:19/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00159/AM10/	RLA File :05/24/040/00133/AM10/	Lic.No/Date:0510243230 08.06.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

81	Case No.:13/13/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00153/AM10/	RLA File :03/95/040/00994/AM09/	Lic.No/Date:0310523242 09.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

82	Case No.:26/13/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00166/AM10/	RLA File :05/24/040/00112/AM10/	Lic.No/Date:0510243367 09.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

83	Case No.:23/13/82-ALC4/2009	Party Name:SATYA DEEPTA PHARMACEUTICALS	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case
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HQ File :01/82/050/00163/AM10/	ITD RLA File :09/24/040/00018/AM10/	Lic.No/Date:0910038170 10.06.2009	Deferred Defer Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

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Case No.:28/13/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00168/AM10/	RLA File :03/94/040/00206/AM10/	Lic.No/Date:0310523657 11.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/223/2009-PI-(Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine Capsule 15 mg [Stavudine = 15.3 mg/Capsule]	1 No.	1.	5-Methyl Uridine	2.597 kg/kg of Stavudine
Stavudine Capsule 20 mg [Stavudine = 20.4 mg/Capsule]	1 No.	2.	N-Methyl Morpholine	1.23 kg/kg of Stavudine
Stavudine Capsule 30 mg [Stavudine = 30.6 mg/Capsule]	1 No.	3.	Methane Sulfonyl Chloride	2.40 kg/kg of Stavudine
Stavudine Capsule 40 mg [Stavudine = 40.8 mg/Capsule]	1 No.	4.	Dimethyl Formamide	12.74 kg/kg of Stavudine
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

86	Case No.:21/19/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00399/AM10/	RLA File :09/24/040/00075/AM10/	Lic.No/Date:0910038244 16.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

87	Case No.:22/19/82-ALC4/2009	Party Name:ACACIA LIFE SCIENCES PVT LTD.	Meet No/Date:1/82-ALC4/2010	Status:Case
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			06.04.2010	Deferred
	HQ File :01/82/050/00400/AM10/	RLA File :09/24/040/00001/AM10/	Lic.No/Date:0910038246 16.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

88	Case No.:23/19/82-ALC4/2009	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00401/AM10/	RLA File :09/24/040/00069/AM10/	Lic.No/Date:0910038245 16.06.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

89	Case No.:15/22/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Rejected
	HQ File :01/82/050/00472/AM10/	RLA File :03/94/040/00205/AM10/	Lic.No/Date:0310524679 18.06.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and rejected.			

90	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

90	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

91	Case No.:35/13/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00225/AM10/	RLA File :03/94/040/00193/AM10/	Lic.No/Date:0310524761 18.06.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

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92	Case No.:3/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00232/AM10/	RLA File :03/94/040/00108/AM10/	Lic.No/Date:0310525011 19.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

93	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

94	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

95	Case No.:11/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00240/AM10/	RLA File :05/24/040/00169/AM10/	Lic.No/Date:0510244336 23.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

96	Case No.:7/15/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00236/AM10/	RLA File :04/24/040/00059/AM10/	Lic.No/Date:0410105528 23.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

97	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337 24.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

98	Case No.:19/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00476/AM10/	RLA File :09/24/040/00090/AM10/	Lic.No/Date:0910038361 25.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

99	Case No.:22/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00479/AM10/	RLA File :09/24/040/00099/AM10/	Lic.No/Date:0910038364 25.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

100	Case No.:5/21/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00432/AM10/	RLA File :09/24/040/00097/AM10/	Lic.No/Date:0910038362 25.06.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

101	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

102	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

103	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375 29.06.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

104	Case No.:21/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00478/AM10/	RLA File :09/24/040/00114/AM10/	Lic.No/Date:0910038407 02.07.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

105	Case No.:27/19/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00405/AM10/	RLA File :09/24/040/00113/AM10/	Lic.No/Date:0910038400 02.07.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

107	Case No.:2/16/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00262/AM10/	RLA File :09/24/040/00091/AM10/	Lic.No/Date:0910038415 03.07.2009	
	Decision :Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

108	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

109	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:27.04.2010

Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.

110	Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523 09.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

111	Case No.:11/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00274/AM10/	RLA File :05/24/040/00204/AM10/	Lic.No/Date:0510245517 10.07.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

112	Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

113	Case No.:61/18/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00335/AM10/	RLA File :04/24/040/00057/AM10/	Lic.No/Date:0410106102 14.07.2009	Defer Date:04.05.2010
	Decision :Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

114	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

115	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	Defer

	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			Date:27.04.2010
116	Case No.:17/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00587/AM10/	RLA File :09/24/040/00436/AM09/	Lic.No/Date:0910038631 20.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
117	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
118	Case No.:7/36/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00732/AM10/	RLA File :22/24/040/00019/AM10/	Lic.No/Date:2210009119 22.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
119	Case No.:14/29/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00584/AM10/	RLA File :09/24/040/00111/AM10/	Lic.No/Date:0910038661 23.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
120	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
121	Case No.:101/18/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00375/AM10/	RLA File :07/24/040/00136/AM10/	Lic.No/Date:0710066165	Defer

24.07.2009

Date:27.04.2010

Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2007-Ch.II dated 12.11.2009 has called for the following information from the firm.

1. Chemical name of each export product.
2. Details of manufacturing process of each item with chemical equations, molecular formula and molecular weights.
3. Yield obtained in each step supported with authentic technical literature.
4. Authentic technical literature in support of norms applied for.
5. CA certificate certifying the production of export item achieved by firm for the last three years and corresponding consumption of different raw materials.

It was decided to remind the firm to furnish the above information and defer the case for 27.04.2010.

122	Case No.:19/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00709/AM10/	RLA File :09/24/040/00133/AM10/	Lic.No/Date:0910038696 24.07.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

123	Case No.:21/35/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00711/AM10/	RLA File :09/24/040/00127/AM10/	Lic.No/Date:0910038698 24.07.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

124	Case No.:16/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00706/AM10/	RLA File :09/24/040/00158/AM10/	Lic.No/Date:0910038722 29.07.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

125	Case No.:14/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00704/AM10/	RLA File :09/24/040/00173/AM10/	Lic.No/Date:0910038796 04.08.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

126	Case No.:16/20/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:1/82-ALC4/2010	Status:Case
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			06.04.2010	Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Bio-technology.				

127	Case No.:18/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00934/AM10/	RLA File :03/94/040/00406/AM10/	Lic.No/Date:0310532726 07.08.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

128	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:27.04.2010
	Decision : Committee considered case as per agenda and in light of letter No.14010/75/2008-Ch.II dated Nil issued by Department of C&PC, decided to remind the firm to furnish the following information. 1. The manufacturing process with chemical equations for both the export product is same, but the norms of raw materials are different. The justification in this regard may be furnished. 2. Production of export item for the past two years upto January, 2010 and corresponding consumption of each input duly certified by the Chartered Accountant. 3. Photo copy of norms approved by ALC in recent past for the same export item. Accordingly, case was deferred for 27.04.2010.			

129	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

130	Case No.:27/21/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00454/AM10/	RLA File :03/94/040/00225/AM10/	Lic.No/Date:0310533516 12.08.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

131	Case No.:15/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00705/AM10/	RLA File :09/24/040/00191/AM10/	Lic.No/Date:0910039017 18.08.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

132	Case No.:20/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00710/AM10/	RLA File :09/24/040/00194/AM10/	Lic.No/Date:0910039023 18.08.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

133	Case No.:11/22/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00468/AM10/	RLA File :31/24/040/00091/AM10/	Lic.No/Date:3110039626 19.08.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

134	Case No.:25/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00941/AM10/	RLA File :03/94/040/00434/AM10/	Lic.No/Date:0310534556 20.08.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

135	Case No.:33/22/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00490/AM10/	RLA File :03/95/040/00310/AM10/	Lic.No/Date:0310534394 20.08.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

136	Case No.:21/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00591/AM10/	RLA File :09/24/040/00189/AM10/	Lic.No/Date:0910039075 27.08.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

137	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

138	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

139	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

140	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

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Case No.:26/35/82-ALC4/2009	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00716/AM10/	RLA File :03/94/040/00366/AM10/	Lic.No/Date:0310535746 28.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2009/Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Ketone	1 Kg.	1.	Propionic Acid	2.16 kg

RA concerned may take further necessary action as per above decision of NC.

142	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

143	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

144	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

145	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

146	Case No.:30/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00527/AM10/	RLA File :09/24/040/00206/AM10/	Lic.No/Date:0910039224 01.09.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

147	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer

Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.	Date:27.04.2010
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Case No.:33/24/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
HQ File :01/82/050/00530/AM10/	RLA File :05/23/040/00019/AM10/	Lic.No/Date:0510248771 02.09.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol Mono Butyl Ether	1 Kg.	1.	Denatured Ethyl Alcohol	0.796 kg
		2.	Silver Catalyst	0.000293 kg
		3.	Alumina Catalyst	0.000265 kg
		4.	N-Butanol	0.478 kg
		5.	Triethyl Amine	0.0048 kg
		6.	CRC Coils	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

149	Case No.:4/26/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00536/AM10/	RLA File :03/94/040/00486/AM10/	Lic.No/Date:0310536937 10.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

150	Case No.:5/26/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00537/AM10/	RLA File :03/94/040/00449/AM10/	Lic.No/Date:0310537058 10.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

151	Case No.:7/26/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00539/AM10/	RLA File :03/94/040/00383/AM10/	Lic.No/Date:0310537073 10.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

152	Case No.:9/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00734/AM10/	RLA File :22/24/040/00023/AM10/	Lic.No/Date:2210009248 10.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

153	Case No.:102/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01018/AM10/	RLA File :09/24/040/00211/AM10/	Lic.No/Date:0910039292 11.09.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

154	Case No.:9/26/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00541/AM10/	RLA File :03/95/040/00346/AM10/	Lic.No/Date:0310537187 11.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

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Case No.:27/35/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00717/AM10/	RLA File :03/94/040/00477/AM10/	Lic.No/Date:0310537552 14.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/1039/2008/Ch.II dated 04.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tri-Decyl Alcohol Stearate	1 Kg.	1.	Tridecyl Alcohol	0.452 kg
		2.	Stearic Acid	0.642 kg
RA concerned may take further necessary action as per above decision of NC.				

156	Case No.:11/27/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00553/AM10/	RLA File :03/94/040/00493/AM10/	Lic.No/Date:0310537793 15.09.2009	Defer Date:27.04.2010

Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.

157	Case No.:29/35/82-ALC4/2009	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00719/AM10/	RLA File :07/24/040/00223/AM10/	Lic.No/Date:0710067058 17.09.2009	Defer Date:18.05.2010
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 18.05.2010.			

158	Case No.:46/46/82-ALC4/2009	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00962/AM10/	RLA File :07/24/040/00221/AM10/	Lic.No/Date:0710067059 17.09.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

159	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

160	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

161	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

162	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer

	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			Date:27.04.2010
163	Case No.:4/29/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00574/AM10/	RLA File :05/23/040/00038/AM10/	Lic.No/Date:0510250014 29.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
164	Case No.:7/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00577/AM10/	RLA File :07/24/040/00229/AM10/	Lic.No/Date:0710067286 30.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
165	Case No.:8/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00578/AM10/	RLA File :07/24/040/00230/AM10/	Lic.No/Date:0710067287 30.09.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
166	Case No.:24/29/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00594/AM10/	RLA File :09/24/040/00247/AM10/	Lic.No/Date:0910039458 05.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
167	Case No.:30/29/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00600/AM10/	RLA File :05/24/040/00332/AM10/	Lic.No/Date:0510250305 06.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			
168	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512	Defer

		08.10.2009	Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

169	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

170	Case No.:10/30/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00611/AM10/	RLA File :08/24/040/00174/AM10/	Lic.No/Date:0810083512 12.10.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for reply form firm.			

171	Case No.:12/30/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00613/AM10/	RLA File :09/24/040/00275/AM10/	Lic.No/Date:0910039557 13.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

172	Case No.:3/32/82-ALC4/2009	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved												
	HQ File :01/82/050/00617/AM10/	RLA File :08/24/040/00176/AM10/	Lic.No/Date:0810083625 15.10.2009													
	Decision : Committee considered case as per agenda and observed that the firm has furnished Production and Consumption data certified by Central Excise Authority in which Central Excise Authority has certified that the firm has consumed 1.099 kg of AAA-97TE and 0.073 kg of Methanol for manufacturing of 1 kg Glycine USP 27. It was also observed that earlier NC had fixed the norms in 12/82 meeting held on 17.06.2008 in which Amino Acetic Acid was allowed 1.05 kg/kg of export product and Methanol was allowed 0.20 kg/kg of export product and the firm has not made any representation against the decision of NC. After detailed deliberations and in light of earlier decision taken in 12/2 meeting held on 17.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Glycine USP</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)</td><td>1.05 kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.20 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg	2.	Methanol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.05 kg/kg												
		2.	Methanol	0.20 kg/kg												

Before communicating decision to RA & firm, case will be examined on file w.r.t. decision in NC meeting No.12/82 dt. 17.06.08.

173	Case No.:14/32/82-ALC4/2009	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00628/AM10/	RLA File :07/24/040/00246/AM10/	Lic.No/Date:0710067616 16.10.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

174	Case No.:8/32/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00622/AM10/	RLA File :09/70/040/00001/AM10/	Lic.No/Date:0910039638 16.10.2009	Defer Date:
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

175	Case No.:2/33/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00630/AM10/	RLA File :03/94/040/00451/AM10/	Lic.No/Date:0310541892 23.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

176	Case No.:5/33/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00633/AM10/	RLA File :03/94/040/00516/AM10/	Lic.No/Date:0310542107 23.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

177	Case No.:7/33/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00635/AM10/	RLA File :03/94/040/00569/AM10/	Lic.No/Date:0310542418 26.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

178	Case No.:8/33/82-ALC4/2009	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
			Lic.No/Date:0310542452	

	HQ File :01/82/050/00636/AM10/	RLA File :03/95/040/00282/AM10/	26.10.2009	Defer
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			Date:27.04.2010

179	Case No.:9/33/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00637/AM10/	RLA File :09/24/040/00230/AM10/	Lic.No/Date:0910039712 27.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

180	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

181	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

182	Case No.:3/34/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00648/AM10/	RLA File :09/24/040/00283/AM10/	Lic.No/Date:0910039765 29.10.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

183	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Bio-technology.			

184	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred

	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of DC(MSME).				

185	Case No.:21/34/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00666/AM10/	RLA File :03/94/040/00612/AM10/	Lic.No/Date:0310543424 30.10.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

186	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

187	Case No.:25/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00670/AM10/	RLA File :31/24/040/00132/AM10/	Lic.No/Date:3110040444 04.11.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

188	Case No.:26/34/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00671/AM10/	RLA File :52/24/040/00017/AM10/	Lic.No/Date:5210028666 04.11.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

189	Case No.:44/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00960/AM10/	RLA File :08/24/040/00186/AM10/	Lic.No/Date:0810083867 04.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

190	Case No.:1/35/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case
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	HQ File :01/82/050/00691/AM10/	RLA File :03/95/040/00495/AM10/	Lic.No/Date:0310544646 09.11.2009	Deferred Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

191	Case No.:4/35/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00694/AM10/	RLA File :03/95/040/00365/AM10/	Lic.No/Date:0310544960 11.11.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

192	Case No.:6/35/82-ALC4/2009	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00696/AM10/	RLA File :05/24/040/00339/AM10/	Lic.No/Date:0510252282 11.11.2009	
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and approved.			

193	Case No.:31/35/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00721/AM10/	RLA File :09/24/040/00306/AM10/	Lic.No/Date:0910039891 12.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

194	Case No.:96/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01012/AM10/	RLA File :09/24/040/00268/AM10/	Lic.No/Date:0910039892 12.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

195	Case No.:105/46/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01021/AM10/	RLA File :09/24/040/00308/AM10/	Lic.No/Date:0910039941 17.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

196	Case No.:1/37/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2010	Status:Case
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			06.04.2010	Deferred
	HQ File :01/82/050/00744/AM10/	RLA File :03/95/040/00472/AM10/	Lic.No/Date:0310546350 18.11.2009	Defer Date:27.04.2010
Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.				

197	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:04.05.2010
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC decided to call for the following information from the firm:- 1. Chemical name of the export product. 2. Details of manufacturing process with chemical equations, molecular formula and molecular weights. 3. Yield obtained in each step supported with authentic technical literature. 4. CA certificate certifying the production and consumption data for the last 2 years. Accordingly, case was deferred for 04.05.2010.			

198	Case No.:5/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00748/AM10/	RLA File :09/24/040/00325/AM10/	Lic.No/Date:0910039975 19.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

199	Case No.:6/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00749/AM10/	RLA File :09/24/040/00326/AM10/	Lic.No/Date:0910039976 19.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

200	Case No.:9/37/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00752/AM10/	RLA File :03/94/040/00704/AM10/	Lic.No/Date:0310546649 19.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

201	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

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Case No.:7/37/82-ALC4/2009	Party Name:AARTI ORGANIC	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00750/AM10/	RLA File :08/24/040/00209/AM10/	Lic.No/Date:0810084279 20.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2010-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to rettify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg
		2.	Caustic Soda	0.310 kg
RA concerned may take further necessary action as per above decision of NC.				

203	Case No.:11/37/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00754/AM10/	RLA File :03/95/040/00513/AM10/	Lic.No/Date:0310546961 23.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

204	Case No.:79/46/82-ALC4/2009	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00995/AM10/	RLA File :03/94/040/00294/AM10/	Lic.No/Date:0310547023 23.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

205	Case No.:19/37/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00762/AM10/	RLA File :03/94/040/00621/AM10/	Lic.No/Date:0310547351 25.11.2009	Defer Date:04.05.2010

Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.

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Case No.:25/37/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00768/AM10/	RLA File :34/24/040/00130/AM10/	Lic.No/Date:3410025692 25.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2007-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenyl Ethyl Alcohol	1 Kg.	1.	Styrene Monomer	1.00 kg
		2.	Hydrogen Peroxide	0.654 kg
		3.	Sodium Bicarbonate	0.250 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:119/46/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/01035/AM10/	RLA File :03/94/040/00636/AM10/	Lic.No/Date:0310547808 26.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/63/2008-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenoxyethanol (Preservative Grade)	1 Kg.	1.	Phenol	0.690 kg
		2.	Ethylene Oxide	0.325 kg
RA concerned may take further necessary action as per above decision of NC.				

208	Case No.:2/38/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00775/AM10/	RLA File :03/95/040/00482/AM10/	Lic.No/Date:0310548046 27.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

209	Case No.:23/37/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00766/AM10/	RLA File :09/24/040/00343/AM10/	Lic.No/Date:0910040046 27.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

210	Case No.:59/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00975/AM10/	RLA File :08/24/040/00202/AM10/	Lic.No/Date:0810084475 27.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

211	Case No.:4/38/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00777/AM10/	RLA File :03/95/040/00521/AM10/	Lic.No/Date:0310548240 30.11.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

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Case No.:11/38/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00784/AM10/	RLA File :03/94/040/00743/AM10/	Lic.No/Date:0310548591 01.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2009-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neutralizing Amine Trade Name-Dorf 5123 Containing 40% of Mono Ethanol Amine 99% Min.)	1 Kg.	1.	Mono Ethanol Amine (99% Min.)	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

213	Case No.:12/38/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00785/AM10/	RLA File :03/94/040/00711/AM10/	Lic.No/Date:0310548835 03.12.2009	Defer

	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.				Date:04.05.2010	
214	Case No.:13/38/82-ALC4/2009		Party Name:ARCH PHARMALABS LTD		Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00786/AM10/		RLA File :03/94/040/00714/AM10/		Lic.No/Date:0310548841 03.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.					
215	Case No.:14/38/82-ALC4/2009		Party Name:INDIA GLYCOLS LTD.,		Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00787/AM10/		RLA File :05/23/040/00098/AM10/		Lic.No/Date:0510253834 03.12.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
215	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Ethylene Glycol Mono Butyl Ether	1 Kg.	1.	Denatured Ethy Alcohol	0.546 kg	
			2.	Silver Catalyst	0.000293 kg	
			3.	Alumina Catalyst	0.000265 kg	
			4.	N-Butanol	0.656 kg	
			5.	Triethyl Amine	0.0048 kg	
			6.	C.R. Coils	As per packing policy	
RA concerned may take further necessary action as per above decision of NC.						
216	Case No.:15/38/82-ALC4/2009		Party Name:VIVIMED LABS LIMITED		Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/		RLA File :09/24/040/00362/AM10/		Lic.No/Date:0910040144 03.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.					
217	Case No.:16/38/82-ALC4/2009		Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD		Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00789/AM10/		RLA File :09/24/040/00352/AM10/		Lic.No/Date:0910040145 03.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.					

218	Case No.:17/38/82-ALC4/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved												
	HQ File :01/82/050/00790/AM10/	RLA File :03/95/040/00565/AM10/	Lic.No/Date:0310549028 03.12.2009													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2005-Ch.II dated 05.03.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">3,5, Di-Iodo Salicylic Acid</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.414 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3,5, Di-Iodo Salicylic Acid	1 Kg.	1.	Salicylic Acid	0.414 kg	2.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
3,5, Di-Iodo Salicylic Acid	1 Kg.	1.	Salicylic Acid	0.414 kg												
		2.	Methanol	1.00 kg												

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Case No.:18/38/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved				
HQ File :01/82/050/00791/AM10/	RLA File :08/24/040/00203/AM10/	Lic.No/Date:0810084675 03.12.2009					
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-							
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed for 10 mg Tablets	Qty. allowed for 20 mg Tablets	Qty. allowed for 30 mg Tablets	Qty. allowed for 40 mg Tablets
Paroxetine 10 mg Tablets	1 Million Nos.	1.	Paroxetine Hcl Hemihydrate	11.10 kg	22.20 kg	33.30 kg	44.40 kg
		2.	Lactose Anhydrous NF	65.93 kg	131.86 kg	197.79 kg	263.72 kg
Paroxetine 20 mg Tablets	1 Million Nos.	3.	Dibasic Calcium Phosphate Anhydrous	23.18 kg	46.36 kg	69.54 kg	92.22 kg
		4.	Povidone K 30	4.39 kg	8.78 kg	13.17 kg	17.56 kg
Paroxetine 40 mg Tablets	1 Million Nos.	5.	Magnesium Stearate	1.10 kg	2.20 kg	3.30 kg	4.40 kg

6.	BOTTLES & CAPS (PACKING MATERIALS IN FINISHED FORM 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
7.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
9.	150 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
10.	225 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
11.	300 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
12.	400 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
13.	500 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
14.	33 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy
15.	38 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy
16.	45 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy
17.	53 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy

RA concerned may take further necessary action as per above decision of Norms Committee.

220	Case No.:20/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
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HQ File :01/82/050/00793/AM10/	RLA File :09/24/040/00355/AM10/	Lic.No/Date:0910040146 03.12.2009	Defer Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

221	Case No.:21/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved									
	HQ File :01/82/050/00794/AM10/	RLA File :09/24/040/00367/AM10/	Lic.No/Date:0910040147 03.12.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/82 meeting held on 23.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1,1-Cyclohexane Diacetic Anhydride</td><td>1 Kg.</td><td>1.</td><td>1,1 Cyclohexane Diacetic Acid</td><td>1.20 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid	1.20 kg									
RA concerned may take further necessary action as per above decision of NC.													

222	Case No.:22/38/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00795/AM10/	RLA File :07/24/040/00339/AM10/	Lic.No/Date:0710068661 03.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

223	Case No.:24/38/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00797/AM10/	RLA File :31/24/040/00169/AM10/	Lic.No/Date:3110040935 03.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

224	Case No.:63/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00979/AM10/	RLA File :08/24/040/00215/AM10/	Lic.No/Date:0810084676 03.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

225	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
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HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

226	Case No.:19/46/82-ALC4/2009	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00935/AM10/	RLA File :04/24/040/00219/AM10/	Lic.No/Date:0410109955 04.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

227	Case No.:28/38/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00801/AM10/	RLA File :07/24/040/00335/AM10/	Lic.No/Date:0710068685 04.12.2009	Defer Date:04.05.2010
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC decided to call for the following information from the firm:- 1. Chemical name of the export product. 2. Details of manufacturing process with chemical equations, molecular formula and molecular weights. 3. Yield obtained in each step supported with authentic technical literature. 4. CA certificate certifying the production and consumption data for the last 2 years. Accordingly, case was deferred for 04.05.2010.			

228	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

229	Case No.:49/46/82-ALC4/2009	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00965/AM10/	RLA File :52/24/040/00018/AM10/	Lic.No/Date:5210029042 07.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

			Meet No/Date:1/82-ALC4/2010	
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230	Case No.:75/46/82-ALC4/2009	Party Name:VIPUL DYE CHEM LTD.,	06.04.2010	Status:Case																		
	HQ File :01/82/050/00991/AM10/	RLA File :03/95/040/00536/AM10/	Lic.No/Date:0310550173 10.12.2009	Approved																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/16/2010-Ch.II dated 31.03.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ortho Diansidine Di Hydrochloride</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Ortho Nitro Anisole</td><td>2.148 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>2.376 kg</td></tr> <tr> <td>3.</td><td>Sodium Hydroxide</td><td>1.460 kg</td></tr> <tr> <td>4.</td><td>Thiourea</td><td>0.073 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ortho Diansidine Di Hydrochloride	1 Kg.	1.	Ortho Nitro Anisole	2.148 kg	2.	Methanol	2.376 kg	3.	Sodium Hydroxide	1.460 kg	4.	Thiourea
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Ortho Diansidine Di Hydrochloride	1 Kg.	1.	Ortho Nitro Anisole	2.148 kg																		
		2.	Methanol	2.376 kg																		
		3.	Sodium Hydroxide	1.460 kg																		
		4.	Thiourea	0.073 kg																		

231	Case No.:4/39/82-ALC4/2009	Party Name:AARON FINE CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00807/AM10/	RLA File :03/94/040/00622/AM10/	Lic.No/Date:0310550444 11.12.2009	Defer Date:27.04.2010
	Decision :Committee considered case as per agenda and in light of written comments of DIPP dated 06.04.2010, decided to call for the following information from firm:- 1. Exact chemical detils of item of import with product catalogue. 2. % Non Voltable Matter in export. 3. % composition of export item. 4. Detailed Manufacturing process. Accordingly, case was deferred for 27.04.2010.			

232	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00989/AM10/	RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

233	Case No.:74/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00990/AM10/	RLA File :03/95/040/00578/AM10/	Lic.No/Date:0310550397	Defer

		11.12.2009	Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

234	Case No.:6/39/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00809/AM10/	RLA File :03/95/040/00557/AM10/	Lic.No/Date:0310550660 14.12.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

235	Case No.:78/46/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00994/AM10/	RLA File :03/94/040/00601/AM10/	Lic.No/Date:0310551543 18.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

236	Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

237	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

238	Case No.:5/41/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00840/AM10/	RLA File :31/24/040/00188/AM10/	Lic.No/Date:3110041172 21.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

239	Case No.:116/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred

	HQ File :01/82/050/01032/AM10/	RLA File :03/94/040/00821/AM10/	Lic.No/Date:0310552339 23.12.2009	Defer Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.				

240	Case No.:1/42/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00850/AM10/	RLA File :03/95/040/00517/AM10/	Lic.No/Date:0310552790 29.12.2009	Defer Date:04.05.2010
	Decision :Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

241	Case No.:3/42/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00852/AM10/	RLA File :05/23/040/00108/AM10/	Lic.No/Date:0510255340 30.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

242	Case No.:4/42/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00853/AM10/	RLA File :31/24/040/00205/AM10/	Lic.No/Date:3110041272 30.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

243	Case No.:5/42/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00854/AM10/	RLA File :03/94/040/00772/AM10/	Lic.No/Date:0310552999 30.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

244	Case No.:53/46/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00969/AM10/	RLA File :08/24/040/00266/AM10/	Lic.No/Date:0810085444 31.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

245	Case No.:55/46/82-ALC4/2009	Party Name:R.K.INDUSTRIES,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case
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HQ File :01/82/050/00971/AM10/	RLA File :08/24/040/00259/AM10/	Lic.No/Date:0810085443 31.12.2009	Approved	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2010-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg
		2.	Caustic Soda	0.310 kg
RA concerned may take further necessary action as per above decision of NC.				

246	Case No.:57/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00973/AM10/	RLA File :08/24/040/00268/AM10/	Lic.No/Date:0810085442 31.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

247	Case No.:8/42/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00857/AM10/	RLA File :03/94/040/00785/AM10/	Lic.No/Date:0310553150 31.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

248	Case No.:9/42/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00858/AM10/	RLA File :03/94/040/00843/AM10/	Lic.No/Date:0310553154 31.12.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

249	Case No.:10/42/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00859/AM10/	RLA File :09/24/040/00400/AM10/	Lic.No/Date:0910040501 04.01.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/82 meeting held on 23.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:19/42/82-ALC4/2009	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00868/AM10/	RLA File :03/95/040/00646/AM10/	Lic.No/Date:0310553708 05.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/118/2007-Ch.III dated 03.04.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Behenamide	1 Kg.	1.	Behenic Acid	1.11 kg
RA concerned may take further necessary action as per above decision of NC.				

251	Case No.:21/42/82-ALC4/2009	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00870/AM10/	RLA File :03/95/040/00661/AM10/	Lic.No/Date:0310553782 05.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

252	Case No.:48/46/82-ALC4/2009	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00964/AM10/	RLA File :04/24/040/00214/AM10/	Lic.No/Date:0410110585 05.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

253	Case No.:22/42/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00871/AM10/	RLA File :03/95/040/00619/AM10/	Lic.No/Date:0310553858 06.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

254	Case No.:23/42/82-ALC4/2009		Party Name:N S CHEMICALS		Meet No/Date:1/82-ALC4/2010 06.04.2010		Status:Case Approved	
	HQ File :01/82/050/00872/AM10/		RLA File :03/95/040/00468/AM10/		Lic.No/Date:0310553911 06.01.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/4/2010-Ch.II dated 29.03.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Sodium Sacchrain Monohydrate USP		1 Kg.	1.	Sodium Sacchrin		1.08 kg	
RA concerned may take further necessary action as per above decision of NC.								

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Case No.:24/42/82-ALC4/2009	Party Name:N S CHEMICALS	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00873/AM10/	RLA File :03/95/040/00471/AM10/	Lic.No/Date:0310553920 06.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/4/2010-Ch.II dated 29.03.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Sacchrain USP	1 Kg.	1.	Sodium Sacchrin	1.02 kg
RA concerned may take further necessary action as per above decision of NC.				

256	Case No.:6/43/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/00880/AM10/	RLA File :13/24/040/00026/AM10/	Lic.No/Date:1310031040 06.01.2010	
	Decision :Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

257	Case No.:67/46/82-ALC4/2009		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00983/AM10/		RLA File :03/94/040/00812/AM10/		Lic.No/Date:0310553944	Defer

		06.01.2010	Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

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Case No.:56/46/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00972/AM10/	RLA File :35/24/040/00030/AM10/	Lic.No/Date:3510028802 07.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 49/82 meeting held on 02.03.2010and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
100% Cotton Bleached Swabs Backed with Medical Grade Paper Grid Coated-55.6 GSM	1 Kg.	1.	Medical Grade Paper Grid Coated 55.6 SM	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

259	Case No.:117/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01033/AM10/	RLA File :03/94/040/00865/AM10/	Lic.No/Date:0310554460 08.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

260	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

261	Case No.:4/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00878/AM10/	RLA File :03/94/040/00773/AM10/	Lic.No/Date:0310554372 08.01.2010	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been considered by NC in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010.			

262	Case No.:47/46/82-ALC4/2009	Party Name:ARKEMA PEROXIDES INDIA PRIVATE	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case
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	HQ File :01/82/050/00963/AM10/	LIMITED RLA File :04/24/040/00211/AM10/	Lic.No/Date:0410110773 11.01.2010	Deferred Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

263	Case No.:1/45/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00896/AM10/	RLA File :05/24/040/00446/AM10/	Lic.No/Date:0510256458 15.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

264	Case No.:10/45/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00905/AM10/	RLA File :34/24/040/00176/AM10/	Lic.No/Date:3410026153 15.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

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Case No.:5/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/00900/AM10/	RLA File :05/24/040/00437/AM10/	Lic.No/Date:0510256553 18.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009/-PI-(Norms) dated 25.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-OxiranylMethoxy-9(H) Cabazole (CD3) Min. Assay 99%	1 Kg.	1.	4-Hydroxy Carbazole (CD2)	1.13 kg
		2.	Epichlorohydrin Min. Assay 98%	0.90 kg
		3.	Isopropanol Min, Assay 99%	0.95 kg
RA concerned may take further necessary action as per above decision of NC.				

266	Case No.:7/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00902/AM10/	RLA File :03/94/040/00888/AM10/	Lic.No/Date:0310555686 18.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

267	Case No.:8/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00903/AM10/	RLA File :03/94/040/00880/AM10/	Lic.No/Date:0310555693 18.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

268	Case No.:9/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00904/AM10/	RLA File :03/94/040/00879/AM10/	Lic.No/Date:0310555700 18.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

269	Case No.:20/45/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00915/AM10/	RLA File :03/94/040/00919/AM10/	Lic.No/Date:0310556311 20.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

270	Case No.:21/45/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00916/AM10/	RLA File :52/24/040/00030/AM10/	Lic.No/Date:5210029424 20.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

271	Case No.:1/46/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00917/AM10/	RLA File :03/95/040/00693/AM10/	Lic.No/Date:0310556465 21.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for reply from firm.			

272	Case No.:3/46/82-ALC4/2009	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00919/AM10/	RLA File :03/95/040/00692/AM10/	Lic.No/Date:0310556546 22.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

273	Case No.:4/46/82-ALC4/2009	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00920/AM10/	RLA File :07/24/040/00398/AM10/	Lic.No/Date:0710069607 25.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

274	Case No.:5/46/82-ALC4/2009	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00921/AM10/	RLA File :03/94/040/00855/AM10/	Lic.No/Date:0310556797 25.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

275	Case No.:6/46/82-ALC4/2009	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00922/AM10/	RLA File :03/94/040/00857/AM10/	Lic.No/Date:0310556801 25.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

276	Case No.:10/46/82-ALC4/2009	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00926/AM10/	RLA File :03/94/040/00920/AM10/	Lic.No/Date:0310557236 27.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

277	Case No.:9/46/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00925/AM10/	RLA File :03/94/040/00899/AM10/	Lic.No/Date:0310557203 27.01.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

278	Case No.:98/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01014/AM10/	RLA File :09/24/040/00437/AM10/	Lic.No/Date:0910040653 27.01.2010	Defer Date:04.05.2010

Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.

279	Case No.:11/46/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/00927/AM10/	RLA File :09/24/040/00407/AM10/	Lic.No/Date:0910040660 28.01.2010	Defer Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.				

280	Case No.:2/49/82-ALC4/2009	Party Name:N S CHEMICALS	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved										
	HQ File :01/82/050/01137/AM10/	RLA File :03/95/040/00725/AM10/	Lic.No/Date:0310560019 12.02.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/4/2010-Ch.II dated 29.03.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Sodium Sacchrain USP</td><td>1 Kg.</td><td>1.</td><td>Sodium Sacchrin</td><td>1.02 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sodium Sacchrain USP	1 Kg.	1.	Sodium Sacchrin	1.02 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Sodium Sacchrain USP	1 Kg.	1.	Sodium Sacchrin	1.02 kg										
RA concerned may take further necessary action as per above decision of NC.														

281	Case No.:1/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01155/AM10/	RLA File :34/24/040/00202/AM10/	Lic.No/Date:3410026420 19.02.2010	Defer Date:04.05.2010
Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.				

282	Case No.:2/50/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved										
	HQ File :01/82/050/01156/AM10/	RLA File :03/95/040/00753/AM10/	Lic.No/Date:0310561192 22.02.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Rifampicin BP/USP</td><td></td><td>1.</td><td>Chloroform</td><td>0.661 kg</td></tr> </tbody> </table>					Export Product	Quantity	Sl.No.	Import items	Quantity allowed	Rifampicin BP/USP		1.	Chloroform	0.661 kg
Export Product	Quantity	Sl.No.	Import items	Quantity allowed										
Rifampicin BP/USP		1.	Chloroform	0.661 kg										

		2.	Acetic Acid	0.16 kg
		3.	Piperzine Anhydrous	0.12 kg
		4.	Methylene Chloride	0.933 kg
		5.	Isopropyl Alcohol	0.51 kg
		6.	Dimethyl Formamide	0.75 kg
		7.	Tert. Butylamine	0.19 kg
		8.	Acetone	0.832 kg
		9.	1-Amino-4-Methyl Piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC.				

283	Case No.:3/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01157/AM10/	RLA File :03/95/040/00760/AM10/	Lic.No/Date:0310561196 22.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

284	Case No.:4/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01158/AM10/	RLA File :03/95/040/00754/AM10/	Lic.No/Date:0310561197 22.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

285	Case No.:7/50/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01161/AM10/	RLA File :08/24/040/00326/AM10/	Lic.No/Date:0810086746 23.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

286	Case No.:11/50/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01165/AM10/	RLA File :03/95/040/00772/AM10/	Lic.No/Date:0310561666 24.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

287	Case No.:14/50/82-ALC4/2009	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
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	HQ File :01/82/050/01168/AM10/	RLA File :03/94/040/01020/AM10/	Lic.No/Date:0310561828 24.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
288	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

	Case No.:16/50/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
289	HQ File :01/82/050/01170/AM10/	RLA File :09/24/040/00478/AM10/	Lic.No/Date:0910041061 25.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
290	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

	Case No.:18/50/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
291	HQ File :01/82/050/01172/AM10/	RLA File :03/95/040/00781/AM10/	Lic.No/Date:0310562269 26.02.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

	Case No.:4/1/82-ALC4/2010	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
292	HQ File :01/82/050/01235/AM10/	RLA File :09/24/040/00520/AM10/	Lic.No/Date:0910041388 19.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1-Dimethyl Ethyl-6-Cyanomethyl-2, Dimethyl 1,3-Dioxane-4-Acetane	1.003 kg
		2	Cyclohexane	5.22 kg
		3.	Methyl Isobutyryl Acetate	1.76 kg
		4.	4-Fluoro Benxaldehyde	0.85 kg
RA concerned may take further necessary action as per above decision of NC.				

293	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

294	Case No.:2/1/82-ALC4/2010	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01233/AM10/	RLA File :03/95/040/00834/AM10/	Lic.No/Date:0310565691 22.03.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

295	Case No.:3/1/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01234/AM10/	RLA File :03/95/040/00853/AM10/	Lic.No/Date:0310565697 22.03.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of C&PC.			

296	Case No.:5/1/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/01236/AM10/	RLA File :09/24/040/00521/AM10/	Lic.No/Date:0910041391 22.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals dated 04.02.2003 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Isopropyl-(Z)-7-{{(1R,2R,3R,5S)-3,5-Dihydroxy-2-{{(3R)-3-Hydroxy-5-Phenylpentylcyclopentyl}-5-Heptenoate {Latonoprost}}	1 Kg.	1.	Tris Tes	3.69 kg
		2	Pyridinium Tosylate	0.100 kg
		3.	Acetone	18.45 ltrs.
		4.	Ethyl Acetate	80.74 ltrs.
		5.	Hexane Hipersoly	15.35 ltrs.
		6.	Silica Gel 60 40-63 mm	13.17 kg
		7.	N-Heptane	944.64 ltrs
		8.	Acetonitrile Hipersoly	36.90 ltrs
		9.	HPLC Grade Isoprppyl Alcohol	55.35 ltrs.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:6/1/82-ALC4/2010	Party Name:N S CHEMICALS	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved	
HQ File :01/82/050/01237/AM10/	RLA File :03/95/040/00856/AM10/	Lic.No/Date:0310566208 24.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/4/2010-Ch.II dated 29.03.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Sacchrain USP	1 Kg.	1.	Sodium Sacchrin	1.02 kg
RA concerned may take further necessary action as per above decision of NC.				

298	Case No.:7/1/82-ALC4/2010	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01238/AM10/	RLA File :08/24/040/00348/AM10/	Lic.No/Date:0810087615 24.03.2010	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Pharmaceuticals.			

299	Case No.:8/1/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Approved
	HQ File :01/82/050/01239/AM10/	RLA File :09/24/040/00528/AM10/	Lic.No/Date:0910041422 24.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	N-Methylformaniolde	0.083 kg
		5.	Methanol	2.31 kg

RA concerned may take further necessary action as per above decision of NC.

300	Case No.:10/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01241/AM10/	RLA File :09/24/040/00531/AM10/	Lic.No/Date:0910041463 25.03.2010	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			

301	Case No.:11/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01242/AM10/	RLA File :09/24/040/00537/AM10/	Lic.No/Date:0910041464 25.03.2010	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			

302	Case No.:12/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01243/AM10/	RLA File :09/24/040/00538/AM10/	Lic.No/Date:0910041466 25.03.2010	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			

303	Case No.:13/1/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
	HQ File :01/82/050/01244/AM10/	RLA File :09/24/040/00546/AM10/	Lic.No/Date:0910041467 25.03.2010	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			

304	Case No.:9/1/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
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	HQ File :01/82/050/01240/AM10/	RLA File :09/24/040/00547/AM10/	Lic.No/Date:0910041459 25.03.2010	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			

	Case No.:14/1/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:1/82-ALC4/2010 06.04.2010	Status:Case Deferred
305	HQ File :01/82/050/01245/AM10/	RLA File :07/24/040/00484/AM10/	Lic.No/Date:0710070684 26.03.2010	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			